

units surveyed, the loss in export order was around Rs. 6272 crores and loss of 1,09,513 jobs. Ministry of Commerce has also conducted another updated sample survey related to job losses (direct and indirect) for export related industries from August, 2008 to April, 2009 according to which in different export-oriented units, 1,34,593 jobs have been lost.

(d) Government is concerned about the impact of global financial crisis on the Indian economy and several measures—financial and fiscal have been initiated to instill confidence in the economy, spur growth and overcome crisis. Some of the important steps relate to RBI measures to enhance liquidity in the market and three economic packages by the Government of India, mainly comprising of additional spending, interest subvention and excise duty cuts.

#### **Manpower in the country**

†2817. SHRI SHIVANAND TIWARI:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has estimated the manpower available in the country in the end of the Eleventh Five Year Plan;

(b) if so, the total number thereof and out of these the estimated number of those who would be unemployed;

(c) whether the number of unemployed people has been estimated in the beginning of the Eleventh Five Year Plan; and

(d) the number of people who would be provided employment during this Plan?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Yes, Sir.

(b) to (d) Eleventh Five Year Plan (based on current daily status) has estimated labour force of 483.7 million in the country at the end of the Plan and the number of unemployed people in the beginning and at the end of the plan has been estimated at 36.71 million and 23.35 million, respectively. The Plan aims at creating 58 million job opportunities during the plan period.

#### **New employment opportunity to 30 million**

†2818. SHRI RAJ MOHINDER SINGH MAJITHA:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that on the basis of a study conducted regarding skill development and training, opportunity of 30 million new employment can be generated at 8 per cent annual growth rate in the country in five years;

(b) if so; the reaction of Government thereto;

(c) whether it is also a fact that around 640 million new people would be there in the manpower of the country during Eleventh Five Year Plan; and

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†Original notice of the question was received in Hindi.

(d) if so, the facts and the special plan to provide them employment?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) No such study has been conducted regarding skill development and training.

(c) and (d) Eleventh Five Year Plan has estimated on current daily status basis a labour force of 483.7 million at the end of the plan and 58 million jobs opportunities are likely to be created during the plan.

#### **Non-utilization of money meant for construction workers**

2819. SHRIMATI SYEDA ANWARA TAIMUR:

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Rs.300 crores collected to improve lives of 8 lakh construction workers in Delhi, is lying unused;

(b) if so, whether there are no guidelines for utilization of such funds for the welfare of construction workers; and

(c) in the absence of any specific utilization plan for a long-term programme, why can't this amount be used for scholarships to children of construction workers, or building low-cost dwellings?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) The Government of National Capital Territory of Delhi has collected cess amounting to Rs. 226.05 Crore out of which 0.68 crore has been spent as on 31.03.2009. As per the provisions of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the State Building and Other Construction Welfare Board may utilize the fund for the immediate assistance in case of workers accident, pension after age of 60 years, loans for the purpose of construction of house, the premium for group insurance scheme, assistance for education of children of beneficiaries, medical expenses, maternity benefits to females, etc. The Government of National Capital Territory of Delhi has framed various schemes including grant of scholarship to the children and advance for purchase/construction of houses for the welfare of construction workers. As per the provisions of the Act every building worker registered as a beneficiary with the Welfare Board shall be entitled to the benefits provided by the Board from its fund. The Delhi Building and Other Construction Workers Welfare Board has registered 17890 workers as on 31.03.2009.

#### **Minimum wages for different categories of workers**

2820. SHRI TARINI KANTA ROY:

SHRI TAPAN KUMAR SEN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of minimum wages for different categories of workers including construction workers as declared by Union Government, States and Union Territories; and

(b) the details of neutralization of D.A. for the above categories of workers and dates of implementations thereof?